

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:266  
ANSWERED ON:25.07.2000  
POWER TO STATES  
RATTAN LAL KATARIA

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government propose to provide more powers to the State Governments to combat terrorism;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH.VIDYASAGAR RAO)

(a),(b)&(C) : Law and Order is a State subject under the Constitution of India. As such State Governments are competent to initiate any measures as may be necessary in order to combat terrorism. The Law Commission of India has also submitted the Draft Prevention of Terrorism Bill, 2000 which seeks to provide Law enforcement agencies with suitable powers to effectively deal with the growing menace of terrorism. The Government has invited the views of all state governments on the various provisions of the Bill. Government will also hold consultations with political parties, other groups etc. before a view is finalised in the matter.